



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

दूरभाष: / Ph. : 0532-2569727

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झुंसी, प्रयागराज - 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj,

roprayagraj@uppcb.in

संदर्भ सं०..... 6100/40/NGT GA NO. 593/2022/2024

दिनांक..... 9/05/2024

To,

E-Mail/Registered Post

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail:- judicial-ngt@gov.in

Subject:-Response of direction issued by Hon'ble National Green Tribunal in Original Application No.593/2022 Piyush Kumar Singh Vs. State of Uttar Pradesh in order dated 12-02-2024.

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 12-02-2024 by Hon'ble National Green Tribunal in Original Application No. 593/2022 Piyush Kumar Singh Vs. Uttar Pradesh and others, the compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your Sincerely

RAMESH KUMAR SINGH
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RAMESH KUMAR
SINGH
Date: 2024.05.09
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(R. K. Singh)

Regional Officer

Copy to:-

1. Chief Law Officer, U.P. Pollution Control Board Lucknow for information.
2. Sri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/NGT, B-235, Sector-19, Noida, for perusal and necessary action please.

RAMESH KUMAR SINGH
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Regional Officer

Compliance of M/s Pehlwan Brick Field Azmatpur Bindki, Fatehpur in compliance of order dated 12-02-2024 passed by Hon'ble National Green Tribunal, New Delhi in O.A. No. 593/2022 Piyush Kumar Singh Vs. State of Uttar Pradesh.

The following order is passed by Hon'ble National Green Tribunal New Delhi as:-

“..... 8. The Tribunal in the proceedings dated 09.01.2023 had noted the issue as to whether the Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules, 2012 are applicable, which is the only surviving issue now. In spite of notice, no one is present on behalf of the Project 3 Proponent. Therefore, the UPPCB is directed to decide the issue of applicability of Rules, 2012 upon the Project Proponent after complying with the principles of natural justice and submit the report in this regard before the Registrar General of the Tribunal within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench for consideration.....”

In compliance of above order it is to inform that by Notification No. 921/55-parya./12-94 (parya.)-11 dated 27.6.2012, sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981) and sub-section (2) of the said section (b) in exercise of the power under sub-section (1) of section 54 read, to regulate the site parameters for the establishment of new brick kilns in the State of Uttar Pradesh after consultation with the Governor, Uttar Pradesh Pollution Control Board and after considering the objections and suggestions received from the concerned persons; Uttar Pradesh Brick Kiln (Site Criteria for Establishment) Rules, 2012 are in force from the date of its publication in the Gazette i.e. 27.6.2012.

In the provision to rule-7 of the said rules, there is a provision that any brick kiln which was established/in operation earlier but was not in operation in the last session, wants to operate or change the name/ownership and has Air (Pollution Prevention) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, may operate the same, if he informs the State Board in writing but he shall be bound to comply with all the conditions, subject to which Permission was granted.

As mentioned above, in O.A. No. 593/2022 Piyush Kumar Singh vs. State of Uttar Pradesh, in compliance with point number-5 of the order passed by Hon'ble National Green Tribunal, New Delhi on 12-02-2024, it is to inform that the Uttar Pradesh Brick Kiln (Site Criteria for Establishment) Rules, 2012 dated 27.6.2012 as per the above relevant part since M/s Pahalwan Brick Field Ajmatpur Bindki Fatehpur (Brick Kiln) has been established in the year 2011, which Uttar Pradesh Brick Kiln (Site Criteria for Establishment) Rules-2012 dated 27.6.2012 is established/operated before and the water and air consent for the said brick kiln is valid till 31.07.2024.

Therefore, the Uttar Pradesh Brick Kiln (Site Criteria for Establishment) Rules-2012 dated 27.06.2012 will not be applicable on the above brick kiln.

The above report is sent with regards.

**RAMESH
KUMAR
SINGH**

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RAMESH KUMAR
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Date: 2024.05.09
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Regional Officer

**U.P. Pollution Control Board
Prayagraj**